

ITEM NO.101

COURT NO.8

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 8489-8490/2013

C.I.T., CENTRAL-III, N.DELHI

Appellant(s)

VERSUS

HCL TECHNOLOGIES LTD.

Respondent(s)

WITH

C.A. No. 8547/2013 (XI -A)

C.A. No. 911/2017 (IV-A)

C.A. No. 3948/2017 (IV-A)

C.A. No. 2419/2017 (IV-A)

C.A. No. 1535/2017 (IV-A)

C.A. No. 1536/2017 (IV-A)

(FOR ADMISSION)

C.A. No. 3797/2017 (IV-A)

C.A. No. 2420/2017 (IV-A)

C.A. No. 3060/2017 (IV-A)

C.A. No. 3275/2017 (IV-A)

SLP(C) No. 13074/2015 (XII-A)

C.A. No. 1951/2015 (XII-A)

C.A. No. 8552/2013 (XIV)

C.A. No. 3651/2017 (III)

C.A. No. 2406-2407/2016 (IV-A)

C.A. No. 8551/2013 (III)

SLP(C) No. 9144/2015 (IV-A)

SLP(C) No. 22955/2014 (IV-A)

SLP(C) No. 26474/2015 (IX)

C.A. No. 8492/2013 (III)

SLP(C) No. 10814/2015 (IV-A)

C.A. No. 8495/2013 (III)

SLP(C) No. 12558/2015 (XII-A)

C.A. No. 8493/2013 (III)

SLP(C) No. 13364/2015 (IV-A)

C.A. No. 288/2015 (IV-A)

(ON 06.10.2017 ONLY CA 288/15 TO BE LISTED BEFORE REGISTRAR COURT)

SLP(C) No. 13023/2014 (IV-A)

SLP(C) No. 11831/2016 (XII-A)

C.A. No. 4427/2016 (XII-A)

C.A. No. 8494/2013 (IV-A)

C.A. No. 8922/2013 (IV-A)

([AT THE TOP] [FOR 13.09.2017])

SLP(C) No. 13363/2015 (IV-A)

SLP(C) No. 17645/2014 (IV-A)

SLP(C) No. 13024/2014 (IV-A)

C.A. No. 8527/2013 (IV-A)

C.A. No. 4543/2014 (IV-A)
SLP(C) No. 17384/2015 (IV-A)
SLP(C) No. 17379/2015 (IV-A)
SLP(C) No. 17387/2015 (IV-A)
C.A. No. 8536/2013 (IV-A)
C.A. No. 8500/2013 (IV-A)
C.A. No. 8506/2013 (IV-A)
C.A. No. 8553/2013 (IV-A)
C.A. No. 8499/2013 (IV-A)
C.A. No. 8526/2013 (IV-A)
C.A. No. 8501/2013 (IV-A)
SLP(C) No. 17382/2015 (IV-A)
C.A. No. 8538/2013 (IV-A)
C.A. No. 8491/2013 (IV-A)
C.A. No. 1098/2016 (IV-A)
SLP(C) No. 17385/2015 (IV-A)
C.A. No. 8505/2013 (IV-A)
C.A. No. 8510/2013 (IV-A)
C.A. No. 8513/2013 (IV-A)
C.A. No. 8507/2013 (XIV)
C.A. No. 8504/2013 (XIV)
C.A. No. 8503/2013 (IV-A)
C.A. No. 8519/2013 (IV-A)
C.A. No. 8927/2013 (IV-A)
C.A. No. 8791/2012 (IV-A)
C.A. No. 8528/2013 (IV-A)
C.A. No. 8523/2013 (IV-A)
C.A. No. 8554/2013 (IV-A)
C.A. No. 8509/2013 (IV-A)
C.A. No. 8521-8522/2013 (IV-A)
C.A. No. 8532/2013 (III)
C.A. No. 147/2013 (IV-A)
C.A. No. 8912/2012 (IV-A)
SLP(C) No. 19150/2015 (IV-A)
C.A. No. 8535/2013 (IV-A)
C.A. No. 8555-8556/2013 (IV-A)
C.A. No. 7853/2012 (IV-A)
C.A. No. 8789/2012 (IV-A)
C.A. No. 8559/2013 (IV-A)
C.A. No. 8558/2013 (IV-A)
C.A. No. 8529-8530/2013 (IV-A)
C.A. No. 8515/2013 (IV-A)
C.A. No. 8557/2013 (IV-A)
C.A. No. 8524/2013 (IV-A)
C.A. No. 8518/2013 (IV-A)
C.A. No. 8525/2013 (IV-A)
SLP(C) No. 21974/2015 (IV-A)
C.A. No. 8539/2013 (IV-A)
SLP(C) No. 20515/2015 (IX)
(tagged with civil appeal no. 8492/2013)
C.A. No. 6594/2015 (IV-A)
(ON 20.09.2017 ONLY CA 6594/2015 TO BE LISTED BEFORE REGISTRAR COURT)

SLP(C) No. 5345/2014 (IV-A)
C.A. No. 8562/2013 (IV-A)
C.A. No. 8533/2013 (IV-A)
C.A. No. 7854/2012 (IV-A)
SLP(C) No. 24213/2015 (XII-A)
SLP(C) No. 31420/2016 (IV-A)
C.A. No. 8560/2013 (IV-A)
S.L.P. (C) ...CC No. 17047/2013 (IX)
SLP(C) No. 31028/2012 (IV-A)
C.A. No. 8540-8541/2013 (XIV)
SLP(C) No. 25556/2014 (XII-A)
SLP(C) No. 23077/2014 (IX)
C.A. No. 9167/2016 (XII-A)
SLP(C) No. 31511/2013 (IX)
SLP(C) No. 32318/2013 (IX)
C.A. No. 9319/2016 (III)
(and IA No.101260/2017-AMENDMENT IN CAUSE TITLE)
C.A. No. 9202/2013 (III)
C.A. No. 8537/2013 (IV-A)
C.A. No. 8543/2013 (IV-A)
SLP(C) No. 28607/2014 (XII-A)
SLP(C) No. 28568/2015 (IX)
(TAGGED WITH CIVIL APPEAL NO. 8549/2013)
C.A. No. 2999/2017 (IV-A)
C.A. No. 8561/2013 (IV-A)
SLP(C) No. 29978/2014 (XII-A)
C.A. No. 8531/2013 (IV-A)
C.A. No. 8544/2013 (IV-A)
C.A. No. 9250/2015 (III)
C.A. No. 8229/2015 (IV-A)
SLP(C) No. 6983/2017 (IV-A)
SLP(C) No. 26753/2015 (XII-A)
C.A. No. 8550/2013 (IV-A)
C.A. No. 8545/2013 (IV-A)
SLP(C) No. 36443/2013 (IX)
C.A. No. 8542/2013 (XIV)
SLP(C) No. 35917/2012 (IV-A)
C.A. No. 2998/2017 (IV-A)
C.A. No. 3059/2017 (IV-A)
SLP(C) No. 32723/2016 (IV-A)
C.A. No. 10880/2016 (IV-A)
C.A. No. 646-647/2015 (IV-A)
C.A. No. 11716/2016 (IV-A)
SLP(C) No. 36154/2016 (IV-A)
SLP(C) No. 8818-8819/2015 (IV-A)
C.A. No. 8929/2013 (IV-A)
SLP(C) No. 34486/2014 (IV-A)
SLP(C) No. 34487/2014 (IV-A)
C.A. No. 1099/2016 (IV-A)
C.A. No. 10830/2014 (IV-A)
SLP(C) No. 3617/2013 (IV-A)
C.A. No. 4293/2014 (XII-A)
C.A. No. 77/2015 (IV-A)

SLP(C) No. 766/2015 (IV-A)
 SLP(C) No. 1923/2015 (XII-A)
 SLP(C) No. 312/2015 (XII-A)
 SLP(C) No. 2373/2015 (IV-A)
 SLP(C) No. 1179/2015 (IX)
 (tagged with Civil Appeal 8489/2013)
 SLP(C) No. 20697/2017 (IX)
 (IA No.65408/2017-CONDONATION OF DELAY IN FILING and IA
 No.65412/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 23-11-2017 These appeals were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE R.K. AGRAWAL
 HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Appellant(s) Mr. K. V. Mohan, AOR
 Mr. R.K. Raghavan, Adv.
 Mr. K.V. Balakrishnan, Adv.

 Mr. K. Radhakarishnan, Sr.Adv.
 Mrs. Anil Katiyar, AOR

 Mr. Nageswar Rao, Adv.
 Mr. Sandeep S. Karhail, Adv.
 Mr. P.Ramesh Kumar, Adv.
 Mr. Udaya Manaktala, Adv.

For Respondent(s) Mr. K. Radhakrishnan, Sr.Adv.
 Ms. N. Annapoorani, Adv.
 Ms. Rekha Pandey, Adv.
 Mr. Arijit Prasad, Adv.
 Mr. Wasim Qadri, Adv.
 Mrs. Anil Katiyar, AOR

 Mr. Ajay Vohra, Sr.Adv.
 Ms. Kavita Jha, AOR
 Mr. Udit Naresh, Adv.

 Mr. Percy J. Pardiwalla, Sr. Adv.
 Mr. Rustom B. Hathikhanawala, AOR

 Mr. Avinash Kr. Lakhanpal, AOR
 Divyansh B., Adv.

 Mr. M. Srinivas R. Rao, Sr.Adv.
 Mrs. Sudha Gupta, AOR

 Mr. K. V. Mohan, AOR

 Mr. Kunal Verma, AOR
 Mrs. Yugandhara Pawar Jha, Adv.
 Mr. Piyush Bhardwaj, Adv.

Mr. Ashwin Nayar, Adv.
Mr. Dheeraj Nair, Adv.

Mr. K.K. Chythanya, Adv.
Mr. Anand Sukumar, Adv.
Mr. S. Sukumaran, Adv.
Mr. Bhupesh Kumar Pathak, Adv.
Ms. Meera Mathur, AOR

Mr. Amit Kumar Singh, AOR

Mr. Yoginder Handoo, AOR
Mr. Nishant Kumar, Adv.

Mr. Jay Savla, AOR
Ms. Renuka Sahu, Adv.
Mr. Prabhat Chaurasia, Adv.
Mr. Jasdeep Singh Dhillon, Adv.

Mr. R. N. Keswani, AOR

Mr. Ranjit B. Raut, Adv.
Mrs. Bina Gupta, AOR
Ms. Surbhi Kapoor, Adv.

Mr. T. Srinivasa Murthy, Adv.
Mr. Senthil Jagadeesan, AOR
Ms. Shruti Iyer, Adv.
Ms. Sonakshi Malhan, Adv.
Ms. Suriti Chowdhary, Adv.

Mr. Nageswar Rao, Adv.
Mr. Pukhrambam Ramesh Kumar, Adv.
Mr. Sandeep S. Karhail, Adv.
Ms. Sherry Goyal, Adv.

Mr. Pukhrambam Ramesh Kumar, AOR

Mr. V. Balachandran, AOR
Mr. K.R. Vasedevan, Adv.
Mr. Siddharth Naidu, Adv. for
M/s KSN & Co.

Mr. Rameshwar Prasad Goyal, AOR

Ms. Vandan Anand, Adv.
Mr. Dheeraj Nair, Adv.

Mr. Mihir N., Adv.
Ms. Arunima Kedia, Adv.
Mr. Nikhil Nayyar, AOR

Mr. Sachit Jolly, Adv.
Mr. Rahul Sateerja, Adv.
Ms. B. Vijayalakshmi Menon, AOR
Mr. Tushar Jarwal, Adv.
Mr. Anish Kapur, Adv.

Mr. Arvind Datar, Sr.Adv.
Mr. Debmalya Banaerjee, Adv,
Mr. Kartik Bhatnagar, Adv.
Mr. Manish Sharma, Adv.
Mr. Aviral Kapoor, Adv.for
M/S. Karanjawala & Co., AOR

Mr. Arvind P. Datar, Sr.Adv.
Mr. Mohit Chaudhary, Adv.
Ms. Puja Sharma, Adv.
Mr. Balwinder Singh Suri, Adv.
Mr. Kunal Sachdeva, Adv.
Mr. Imran Ali, Adv.
Ms. Garima Sharma, Adv.

M/S. Parekh & Co., AOR

Mr. Pallav Sengupta, Adv.
Mr. Mana Jain, Adv.
Mr. Himanshu Sinha, Adv.
Mr. Syed Jafar Alam, Adv.
Mr. Sandeep Devashish Das, AOR

Mr. Vasudevan Raghavan, AOR

Mr. Mohit Chaudhary, AOR

Mr. Tarun Gulati, Adv.
Mr. Sparsh Bhargava, Adv.
Mr. Tushal Gupta, Adv.
Mr. Anupam Mishra, Adv.
Mr. Kishore Kunal, AOR

Mr. R. Chandrachud, AOR

Mr. Rajesh Mahale, AOR

Mr. Pratap Venugopal, Sr.Adv.
Ms. Surekha Raman, Adv.
Mr. Anuj Sarma, Adv.
Ms. Niharika, Adv.
Ms. Kanika Kalaiyarasan, Adv.fsor
M/S. K J John And Co, AOR

Mr. Joseph Aristotle S., AOR

Mr. Santosh P., Adv.
Mrs. Priya Aristotle, Adv.
Mr. Ashish Yadav, Adv.

Mr. Jeetender Gupta, Adv.
Mr. Pankaj Kumar Singh, Adv.
Mr. Satpal Singh, Adv.

Mr. Amit Kumar Singh, Adv.
Mr. Amit Kumar Singh, Adv.
Mrs. K. Enatoli Sema, Adv.

Mr. Himanshu Sinha, Adv.
Ms. Vrinda T., Adv.
Mr. Jafar Alam, Adv.

UPON hearing the counsel the Court made the following
O R D E R

C.A. No. 8547/2013, SLP(C) No. 31511/2013, C.A. No. 288/2015,
C.A. No. 8229/2015, SLP(C) No. 20697/2017

De-tagged.

Rest of the matters

At the joint request, list on 29.11.2017.

(SONALI SAUND)
SENIOR PERSONAL ASSISTANT

(CHANDER BALA)
COURT MASTER